

Governments were requested to consider proper cases where the grant of family allowance is necessary.

SHRI M. VALIULLA : Are all these instructions confidential or only some of them are confidential ?

SHRI B. N. DATAR : These instructions are confidential.

SHRI M. P. N. SINHA : May I know whether these instructions were sent to the State of Bihar ?

SHRI B. N. DATAR : They have been sent to all States.

SHRI M. P. N. SINHA : What is the number of people detained in Bihar ?

MR. DEPUTY CHAIRMAN : It does not arise.

SHRI B. GUPTA : May I know, Sir, if the Central Government have found out whether these instructions have been acted upon by the State Governments ?

SHRI B. N. DATAR : The Government are calling for reports every three months as to the extent to which the assurances have been acted upon by the various State Governments.

SHRI M. S. RANAWAT : Will the Government lay on the Table a copy of the instructions issued to the State Governments ?

MR. DEPUTY CHAIRMAN : He said these instructions are confidential.

SHRI K. C. GEORGE : Has any special instruction been given to the State of Madras ?

SHRI B. N. DATAR : No special instructions. Instructions have been given to all the States.

SHRI P. SUNDARAYYA : Are these instructions in respect of only family allowances or allowances to detenus as well ?

SHRI B. N. DATAR : These instructions are in respect of a number of

points. The various State Governments have been requested for example to give the grounds in a precise and specific form and secondly all the facts should be collected and thirdly—and this is the most important point—the State Governments have been requested to see that personal attention of the Minister in charge of that particular Department is given to all these cases. In other words, attention is given to this question at the topmost level and reasonable opportunities have to be given to the detenu for two purposes, one for the purpose of taking the assistance of a legal adviser for drafting or framing the representation and secondly he has to be informed that he is entitled to avail himself of legal aid in preparing the draft and he has a further right of appearance before the Advisory Board.

SHRI N. SANJIVA REDDY : Are all of them confidential ?

SHRI B. N. DATAR : All are not confidential but there are others which are confidential.

SHRI P. SUNDARAYYA : The hon. Minister just now said that the Government of India has sent confidential instructions with regard to family allowance that is to be given on the basis of assurance given by the Minister in the House. There is also another assurance with regard to the same treatment to detenus in all the Provinces. But in the reply that he has read out these two things are omitted. Why is it so ?

MR. DEPUTY CHAIRMAN : Order, order. That is a confidential circular.

SHRI C. G. K. REDDY : Are these instructions which have been sent out, advisory or mandatory ?

SHRI B. N. DATAR : They are naturally advisory.

SHRI C. G. K. REDDY : So there is nothing to prevent the State Governments not acting upto these instructions.

SHRI B. N. DATAR : There is nothing to prevent them technically. But the State Governments do carry out our instructions.

SHRI P. SUNDARAYYA : Is it a fact that the allowances that are being given in the Hyderabad State are far lower when compared to the allowances being given in Assam ?

SHRI B. N. DATAR : That is the reason, why this specific thing has been mentioned to them and they have been requested to bring all the allowances on the same uniform level in the whole of India.

SHRI P. SUNDARAYYA : What is the action taken by the Hyderabad Government with regard to the circular, especially with regard to the allowances ?

SHRI B. N. DATAR : We have not yet received any information on that point.

SHRI P. SUNDARAYYA : Does it mean levelling up or levelling down ?

MR. DEPUTY CHAIRMAN : Order, order.

SHRI M. MANJURAN : Have all the assurances given on the floor of the House been conveyed in the circular sent to the respective Governments ?

SHRI B. N. DATAR : Yes. All the assurances that were given on the floor of the House have been duly conveyed to the State Governments and some of them have already been embodied in the Amendment Act itself.

SHRI B. K. P. SINHA : Is it a fact that these instructions by and large liberalise the rigours of the Act ?

SHRI B. N. DATAR : They do liberalise the Act.

KHWAJA INAIT ULLAH : Can an assurance given on the floor of the House make any effect on the Act ?

SHRI B. N. DATAR : Yes. It will liberalise the provisions of the Act.

KHWAJA INAIT ULLAH : When an Act is passed—after passing the Act—can any assurance given by the Minister in charge make any change in the action of the Act ?

MR. DEPUTY CHAIRMAN : Order, order.

#### ACCIDENTS OF AIRCRAFTS

\*129. SHRI P. SUNDARAYYA : Will the Minister for DEFENCE be pleased to state :

(a) the total number of aircrafts belonging to the Indian Air Force which were involved in crashes during the past one year ;

(b) what are the details of these crashes and what was the loss to life and material ;

(c) whether any compensation was paid to the families of the victims ; if so, at what rate ; and

(d) whether any enquiries were made into the causes of these crashes ?

THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA) : (a) and (b). It is not in the public interest to furnish this information.

(c) Rules provide for the grant of family pensions, death gratuity, children allowance and children education allowance in the case of married officers, and dependent's pension in the case of single officers. In two cases such pensions or allowances were not admissible. In other cases, the applications are under consideration except in one case in which the parents do not wish to apply for a pension.

(d) Yes.

SHRI P. SUNDARAYYA : In how many cases was the compensation accepted ?

SHRI SATISH CHANDRA : Sir, I could not give any statistical figure because when I have said that it is not in the public interest to furnish the